

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 19 of 2019**

**IN THE MATTER OF:**

**Mr. N.S. Rangachari**  
**Shareholder**

**M/s. Hitro Energy Solution Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s.Consolidated Construction Consortium Ltd.**

**...Respondent**

**Present**

**For Appellant: Mr. K. Kumar, Senior Advocate with Mr. Arun Singh**  
**Advocates.**

**For Respondent: Mr. R. Sudhakaran and Mr. M.P. Parthiban, Advocates.**

**O R D E R**

**26.08.2019** Due to paucity of time the matter could not be taken up.

Post this appeal 'for Admission (After Notice)' on 26<sup>th</sup> September, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

mohan/sk/